## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(CAA) No.517/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29th November 2017, 10.30 A.M.

Name of the Company Under Section		Security & Intelligence Services (India) Ltd & Anr. & SIS Asset Management Pvt Ltd  230-232		
1. Arubnath Bhattachque a Dhorcabr. Petins				
3.	Sazan	Dos		
4.	TIAINL	4	(ORD CER)	Anlall
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				29.11.17

## ORDER

Ld. Counsel for the petitioners and Ms. Tiainla, Dy. Director, from the O/o Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata representing the Central Government are present.

Ld. Counsel for the petitioner submitted that notice has been published in the newspapers on 10/11/2017 and after publication of notice there should be at least 30 days time should have been given for filing objection. Therefore, the case is adjourned to **18/12/2017**.

Central Government has filed reply, which may be taken on record.

Ld. Counsel for the petitioner has pointed out certain typographical error in the order. In view of the submissions of the Ld. Counsel of the petitioner amended order will be uploaded on the website.

List on 18/12/2017.

81

(Jinan K.R.) Member (J) (V.P.Singh) Member (J)